

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-39-2020**

Myles High Hotels .... Petitioner  
Versus  
Union of India & Another .... Respondents

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Mr. Shivan Desai, Advocate for the Petitioner.

Ms. Asha Desai, Senior Standing Counsel for the Respondents.

**Coram:- M.S. SONAK &  
M.S. JAWALKAR, JJ.**

**Date:- 26<sup>th</sup> June, 2020**

P.C.

After the matter was argued for sometime, Mr. Desai, the learned Counsel for the petitioner, on the basis of instructions, seeks leave to withdraw this Petition with liberty to file representation before the Central Board of Indirect Taxes and Customs (CBIC).

2. If such representation is indeed filed by the petitioner within a period of two weeks from today, we are sure that the CBIC will dispose of the same on its own merits and in accordance with law as expeditiously as possible.

3. With liberty as aforesaid, this Petition is disposed  
of.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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